As introduced in the Rajya Sabha ON THE 18TH DECEMBER, 2009

### Bill No. XXIV of 2009

## THE CONSTITUTION (AMENDMENT) BILL, 2009

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# BILL

### further to amend the Constitution of India.

BE it enacted by Parliament in the Sixtieth Year of the Republic of India as follows:-

1. This Act may be called the Constitution (Amendment) Act, 2009.

2. In article 124 of the Constitution, after clause (7), the following clause shall be Amendment inserted, namely:-

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"(8) No person who has held office as a Judge of the Supreme Court shall be eligible for any further office either under the Government of India or under the Government of any State including the Chairmanship or Membership of any Inquiry Commission appointed by the respective Governments after he has ceased to hold that office."

**3.** In article 217 of the Constitution, after clause (3), the following clause shall be 10 inserted, namely:-

> "(4) No person who has held office as a Judge of the High Court shall be eligible for any further office either under the Government of India or under the Government of any State including the Chairmanship or Membership of any Inquiry Commission appointed by the respective Governments after he has ceased to hold that office."

Amendment of article 217.

Short title.

of article 124.

#### STATEMENT OF OBJECTS AND REASONS

The Judges of the Supreme Court and High Courts are high dignitaries. In the recent past, it has been observed that Judges are quite often offered lucrative posts after their retirement. In order to maintain dignity of the office which they hold, it is proposed that Judges should not hold any office under the Government after their retirement and they may not be considered for Chairmanship or Membership of any Inquiry Committee or Commission set up by the respective Governments, State or Centre.

Hence this Bill.

T. SUBBARAMI REDDY

RAJYA SABHA

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BILL

further to amend the Constitution of India.

(Dr. T. Subbarami Reddy, M.P.)

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